

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.371/Del/2019  
Assessment Year : 2015-16**

**Mukta Gupta,  
C/o Akhilesh Kumar, Adv.  
206-207, Ansal Satyam, RDC,  
Ghaziabad-201002  
Uttar Pradesh  
PAN-AHGPG4585R  
(Appellant)**

**Vs. ITO,  
Ward-1(4),  
C.G.O. Complex-1,  
Purani Hapur Chungi  
Ghaziabad  
Uttar Pradesh-201001  
(Respondent)**

Appellant by : None  
Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **10.02.2021**  
Date of pronouncement : **10.02.2021**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A), Ghaziabad, dated 31.10.2018.

2. None appeared on behalf of the assessee during the course of Virtual Hearing before us. The learned counsel for the assessee, vide its letter dated

04.02.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 10<sup>th</sup> February, 2021.

**Sd/-**

**(K. NARASIMHA CHARY)**  
**JUDICIAL MEMBER**

*Shekhar*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

**Sd/-**

**(G.S. PANNU)**  
**VICE PRESIDENT**

By Order

Assistant Registrar,  
ITAT, Delhi